



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/1206/2017/ARE-8

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 30.08.2018

RECOMMENDATION

Sub:- Departmental inquiry against Shri Chandrakanth Billava, the then Panchayath Development Officer, Kirimanjeshwara Grama Panchayath, Kundapura Taluk, Udupi District - reg.

Ref:- 1) Government Order No. ಗ್ರಾಅಪ/876/ಗ್ರಾಪಂಕಾ/2017 dated 21.12.2017.

2) Nomination order No. UPLOK-2/DE/1206/2017 dated 30.12.2017 of Upalokayukta-2, State of Karnataka.

3) Inquiry report dated 28.08.2018 of Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru.

~~~~~

The Government by its order dated 21.12.2017, initiated the disciplinary proceedings against Shri Chandrakanth Billava, the then Panchayath Development Officer, Kirimanjeshwara Grama Panchayath, Kundapura Taluk, Udupi District [hereinafter referred to as Delinquent Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE/1206/2017 dated 30.12.2017 nominated Additional

Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO - Shri Chandrakanth Billava, the then Panchayath Development Officer, Kirimanjeshwara Grama Panchayath, Kundapura Taluk, Udupi District was tried for the following charge:-

“ಅ.ಸ.ನೌ. ಆದ ನೀವು, ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾಗಿ ಕಿರಿ-ಮಂಜೇಶ್ವರ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಲ್ಲಿ ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಸಂದರ್ಭದಲ್ಲಿ ಶ್ರೀ ಸುಂದರ ದೇವಾಡಿಗ ಎಂಬುವರು ಕಿರಿಮಂಜೇಶ್ವರ ಗ್ರಾಮ ಪಂಚಾಯತಿಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿ, ಕಿರಿಮಂಜೇಶ್ವರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.224/5ಸಿ 0.1 ಎಕರೆ ಜಮೀನಿನಲ್ಲಿ ಮನೆ ಕಟ್ಟಲು ಪರವಾನಿಗೆ ತೆಗೆದುಕೊಂಡು, ಅದೇ ಗ್ರಾಮದ ಸ.ನಂ.235/3ರ 0.36 ಎಕರೆ ಸ್ಥಳದಲ್ಲಿ ಮನೆ ಕಟ್ಟಿರುತ್ತಾರೆ ಹಾಗೂ ಸದರಿ ಸ್ಥಳವು ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿಗೆ ತಾಗಿಕೊಂಡಿರುತ್ತದೆ ಹಾಗೂ ಕುಸುಮ ಇಲೆಕ್ಟ್ರಿಕಲ್ಸ್ ಕಟ್ಟಡದ ಹಿಂಭಾಗದಲ್ಲಿರುತ್ತದೆ. ಸದರಿ ಕಟ್ಟಡಕ್ಕೆ ಒಂದೇ ದಿನದಲ್ಲಿ ಪರವಾನಿಗೆಯನ್ನು ನೀಡಿರುತ್ತೀರಿ. ಶ್ರೀ ಸುಂದರ ದೇವಾಡಿಗ ಇವರು ಈ ರೀತಿ ಅಕ್ರಮ ಎಸಗಿದ ಬಗ್ಗೆ ಹಾಗೂ ಕ್ರಮ ಜರುಗಿಸುವ ಬಗ್ಗೆ ದೂರನ್ನು 09-08-2016ರಲ್ಲಿ ಸಲ್ಲಿಸಿದ್ದರೂ ಸಹ ಸದರಿ ಅಕ್ರಮ ಕಟ್ಟಡವನ್ನು ತಡೆಯಲು ಹಾಗೂ ತೆರವುಗೊಳಿಸಲು ಯಾವುದೇ ಕ್ರಮವನ್ನು ನೀವು ಕೈಗೊಳ್ಳದಿರುವುದರಿಂದ ಅ.ಸ.ನೌ. ಆದ ನೀವು ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ (3)(1)(ii) ಮತ್ತು (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.”

4. The Inquiry Officer (Additional Registrar of Enquiries- 8) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has '*proved*' the above charge against the DGO - Shri Chandrakanth Billava, the then Panchayath Development Officer, Kirimanjeshwara Grama Panchayath, Kundapura Taluk, Udupi District.


5. On re-consideration of report of inquiry, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement of DGO furnished by the Inquiry Officer, DGO - Shri Chandrakanth Billava is due for retirement on 31.12.2034.

7. Having regard to the nature of charge '*proved*' against DGO - Shri Chandrakanth Billava, the then Panchayath Development Officer, Kirimanjeshwara Grama Panchayath, Kundapura Taluk, Udupi District, it is hereby recommended to the Government to impose penalty of 'withholding four annual increments payable to DGO - Shri Chandrakanth Billava with cumulative effect' and also, 'to defer the promotion of DGO - Shri Chandrakanth Billava by four years whenever he becomes due for promotion.'

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA) 30/8  
Upalokayukta,  
State of Karnataka.